



2026:AHC:46996

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3218 of 2026

Shiv Sewak Singh And 2 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Pandey, Priti Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashok Kumar Pandey, learned counsel for the writ petitioners and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The grievance of the writ petitioners, who are three in number, is that though they have retired as Deputy Director of Education (Secondary) on various dates, however they are entitled to second ACP w.e.f. 03.10.2016, which has already been extended to similarly situated incumbents in terms of Government Order dated 27.06.2017.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

March 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)